

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

CP No. 841/2016

IN THE MATTER OF:

Dinesh Kochhar APPLICANT / PETITIONER
Vs
M/s Permia Structures Limited RESPONDENT

SECTION:

Under Section 433(e) & 434 of the Companies Act

Order delivered on 10.08.2017

Coram:

CHIEF JUSTICE M. M. KUMAR
Hon'ble President

DEEPA KRISHAN
Hon'ble Member (Technical)

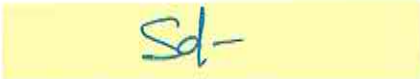
For the APPLICANT / PETITIONER :- Mr. Saurabh Shokeen, Advocate

For the RESPONDENT :-

ORDER

On account of paucity of time, matter is adjourned to
11.08.2017.


(CHIEF JUSTICE M. M. KUMAR)
PRESIDENT


(DEEPA KRISHAN)
MEMBER (TECHNICAL)

V.Sethi
10.08.2017